

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

REGIONAL BENCH - COURT NO. - III

Excise Appeal No. 41525 of 2019

(Arising out of Order-in-Appeal No.46/2019 dt. 31.01.2019 passed by the Principal Commissioner of GST & Central Excise (Appeals), Coimbatore @ Circuit Office, Madurai)

M/s.TVS Srichakra Ltd.

No.1, Perumalpatti Road,
Vellaripatti, Melur Taluk
Madurai 625 122

Appellant

Vs.

Commissioner of GST & Central Excise

Central Revenue Building,
No.4, Lal Bahadur Shastri Road,
Bibikulam,
Madurai 625 002

Respondent

APPEARANCE:

Shri S. Muthuvenkatraman, Advocate for the Appellant
Ms. Sridevi Taritla, ADC (AR) for the Respondent

CORAM :

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri P. Venkata Subba Rao, Member (Technical)

Final Order No. 41088 / 2021

Date of Hearing: 19.02.2021

Date of Decision: 19.02.2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020-C(AR) dated 03.12.2020 before the Registry along with the list of cases, submitting that the cases have been closed as the assessee has

opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(P. VENKATA SUBBA RAO)
Member (Technical)